

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Shri Bhanu Bhushan, Member
2. Shri R. Krishnamoorthy, Member**

Petition No. 63/2006

In the matter of

Approval of generation tariff in respect of Tehri Hydroelectric Project Stage-I (4x250 MW) for the period 22.9.2006 to 31.3.2009.

And in the matter of

Tehri Hydro Development Corporation Ltd.

..... **Petitioner**

Vs

1. Punjab State Electricity Board, Patiala
 2. Haryana Power Generation Corporation Ltd, Panchkula
 3. Uttar Pradesh Power Corporation Ltd, Lucknow
 4. Delhi Transco Ltd, New Delhi
 5. BSES Rajdhani Power Ltd, New Delhi
 6. BSES Yamuna Power Ltd, New Delhi
 7. North Delhi Power Ltd, Delhi
 8. Engineering Department, Chandigarh Administration, Chandigarh
 9. Uttaranchal Power Corporation Ltd, Dehradun
 10. Himachal Pradesh State Electricity Board, Shimla
 11. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
 12. Jaipur Vidyut Vitaran Ltd, Jaipur
 13. Ajmer Vidyut Vitaran Ltd, Ajmer
 14. Jodhpur Vidyut Vitaran Ltd, Jodhpur
 15. Power Development Deptt, Govt of J& K, Srinagar
- **Respondents**

ORDER

The application was made for approval of provisional tariff in respect of Tehri Hydroelectric Project Stage-I (hereinafter referred to as "the generating

station”) comprising of four units of 250 MW each, for the period from 22.9.2006 to 31.3.2009.

2. As an interim measure, the Commission vide its order dated 28.12.2006 had approved the provisional tariff for the generating station till 31.3.2007, as follows:

Period	Tariff rate
22.9.2006 to 31.12.2006	Rs.3.50 / kWh on single part basis
1.1.2007 to 31.3.2007	i) Energy charge @ Rs.2.50/kWh on the scheduled energy ii) Capacity charge @ Rs.18000 /MW /day

3. The above said provisional tariff of the generating station was allowed to be continued from 1.4.2007 to 30.6.2007 by Commission’s order dated 23.3.2007 and was further extended up to 31.12.2007, by order dated 13.7.2007.

4. The petitioner has submitted that all the four machines of the generating station have been commissioned with the last machine being commissioned on 8.7.2007. Under these circumstances, we direct the petitioner to file the petition for approval of final tariff for the generating station for the period 22.9.2006 to 31.3.2009, based on the capital expenditure actually incurred as on date of commercial operation of each machine and the date of commercial operation of the generating station. The petitioner is also directed to submit information regarding the amounts actually recovered from the beneficiaries during the year 2006-07 and likely to be recovered in the year 2007-08.

5. Meanwhile, the provisional tariff for the generating station approved vide Commission's order dated 28.12.2006 shall continue till 31.3.2008, subject to adjustment after determination of final tariff.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 19th December, 2007